

Serial
No. of
Order

Date of
Order

Order with Signature

Office note as to
action (if any)
taken on order

7. In consideration of all the above, we
feel that the interim order issued on 24.3.1998 should
not be continued any further. The interim order of
stay is, therefore, vacated.

8. Let the learned lawyer for the
petitioner file Rejoinder within two weeks and the
O.A be listed on 24.4.1998 for hearing.

9. Let copy of this order be given to the
learned counsels of both sides.


(S.K.AGRAWAL) 7/4/98

MEMBER (JUDICIAL)


(SOMNATH SOM)
VICE-CHAIRMAN

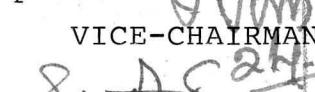
7.4.98

24.4.98

Heard the learned counsel
for the petitioner and Shri Ashok
Mohanty, learned Senior Standing
Counsel. Learned counsel for the
petitioner has filed a memo seeking
withdrawal of the Original Application.
In view of this O.A. is disposed of as
withdrawn.

Inform the parties.

VICE-CHAIRMAN


MEMBER (JUDICIAL)